

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

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To

The Principal District & Sessions Judge,
All Districts of J&K State.

No: 43792-815/STJ

Dated 08/11/2018

Subject: Amicus Letter in WP (c) 699 of 2016.

Sir,

Kindly find enclosed herewith letter received from Vijay Hansaria,
Senior Advocate Supreme Court, Amicus Curia, regarding the subject cited
above.

In this connection, you are requested to furnish information
pertaining of your District on the prescribed format in a consolidated form on
or before **13th Nov.2018** positively through return fax/ email: hcjmu-jk@nic.in
for onward transmission to the concerned.

The matter may be treated as most urgent.

Encls: two leaves

Yours faithfully

(Sanjay Dhat)
Registrar General.

No 43792-815/STJ

dated 08/11/2018

Copy to:

Incharge NIC for uploading the same on the official website of the
High Court

Registrar General.

Subject: Amicus Letter in WP (C) 699 of 2016

To: Allahabad High Court <govindmathur@allahabadhighcourt.in>,
 Andhra Pradesh High Court <aphc@ap.nic.in>, taphc@nic.in,
 Gauhati High Court <regj.ghc@gmail.com>,
 Patna High Court <hcpat-bih@nic.in>,
 Chhattisgarh High Court <rg.cgchc@indiancourts.nic.in>,
 "Bombay (Goa) High Court" <reg-high.goa@nic.in>, rg-hc-guj@nic.in,
 Punjab & Haryana High Court <reggen@indianjudiciary.gov.in>,
 Punjab & Haryana High Court <reg.vig-phc@indianjudiciary.gov.in>,
 Himachal Pradesh High Court <hicourt-hp@nic.in>,
 rg.jkhc@indiancourts.nic.in, Jharkhand High Court <rgchc-jhr@nic.in>,
 Karnataka High Court <rgchc.kar@nic.in>,
 Kerala High Court <hckerala@nic.in>,
 Madhya Pradesh High Court <mpchc@nic.in>,
 Bombay High Court <rg-bhc@nic.in>,
 Manipur High Court <hcm_imphal@yahoo.co.in>,
 Meghalaya High Court <meghalayahighcourt@nic.in>,
 Orissa High Court <highcourt.or@nic.in>,
 "Rajasthan (Jodhpur) High Court" <hc-rj@nic.in>,
 Sikkim High Court <hc-sik@nic.in>, Madras High Court <regrgen@nic.in>,
 Tripura High Court <rg.trphc@indiancourts.nic.in>,
 Uttarakhand High Court <highcourt-ua@nic.in>,
 Calcutta High Court <rgchc_cal@rediffmail.com>,
 Delhi High Court <rg.dhc@nic.in>

Date: 11/05/18 05:41 PM

From: Amicus Vijay Hansaria <amicus.vijayhansaria@gmail.com>

SC Order_01-Nov-2018.pdf (44kB)

Annexure 6 - Format.xlsx (12kB)

ANNEXURE 6- Format.docx (18kB)

Dear Sir,

In the Writ Petition 699 of 2016 (Ashwini Kr. Upadhyay Vs UOI), Hon'ble Supreme Court vide order dated 01.11.2018 has directed the Registrar General of all the High Courts to furnish certain information with regard to pending Criminal cases against elected representatives in a particular format to the Supreme Court with copy to Amicus. A Copy of the order and the format is attached.

In this regard, I request you to kindly note the following:

1. in column 3 of the format, it may be indicated whether the court is of sessions or of Magistrate.
2. in column 4, it may be specified whether the concerned person is/ was an MP or an MLA
3. In Column 6, details of FIR or the Complaint may be given, as the case may be.
4. In Column 11, if the case is pending trial, it may be indicated as to the number of witnesses already examined and number of witnesses remain to be examined.

The information may also be sent additionally in the soft copy by email, preferably in excel sheet, else in the word file; as this will help me to compile the information and present it to the Hon'ble Court.

In case of any clarification, please feel free mail me or contact my associate Ms Sneha Kalita, Advocate (9910623965) who is assisting me in the matter.

Vijay Hansaria, Sr. Advocate,

Amicus Curiae

Legal Section / Sp.

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6/11/18

